

**HEARING THROUGH VIDEO COFERENCING**

**(Civil Suit)**

**Anoop Rathi Vs. Veena Rani Wadhwa**

**13.05.2020**

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the civil Suit has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Counsel for the plaintiff and Ld. Counsel for the defendant to contain the spread of COVID 19.

Present: Ms. Swati Rathi, Ld. Counsel for the plaintiff.  
Sh. R.S.Chaggar, Ld. Counsel for the defendant.

Present suit is for permanent injunction. The plaintiff has prayed for interim stay on the ground that he has every apprehension that the defendant who is his landlord would dispossess him from the suit property i.e. Flat No. M1-B3, MIG Flats, Jhulelal Apartment, Pitam Pura, Delhi-110034.

It is argued by the Ld. Counsel for the plaintiff that the plaintiff is held up in Bahadur Garh due to pandemic situation of COVID 19 and lockdown. His cook and one of his friend from Hyderabad are staying in the suit property at present. The defendant who is the landlord is trying to dispossess him from the suit property, hence, present suit for injunction is filed.

Per contra, it has been argued by the Ld. Counsel for the defendant that the plaintiff has taken the premises on rent for himself and three other persons but some other 10-12 persons keep on visiting the suit property and are carrying out illegal activities in the suit property. The defendant is a widow lady and she is receiving various complaints from the residents of society with respect to the conduct of the people living / visiting in the suit property. It is further argued that plaintiff is neither paying the rent nor maintenance charges, electricity and water charges since February 2020.

During arguments, Ld. Counsel for the plaintiff has admitted that the rent for the March and April 2020 is due. It is submitted that due to lockdown, the plaintiff is unable to arrange funds to pay the amount of rent. She undertakes that plaintiff shall immediately pay the rent after 18.05.2020, once the lockdown is lifted.

It is further submitted that except the cook of the plaintiff and one of his friend from Hyderabad , no other person is residing in the suit property.

Heard Ld. Counsels for the parties. The relationship of landlord and tenant between the parties is admitted. In view of the submission of Ld. Counsel for the plaintiff, since only two persons are living in the suit property, parties are directed to maintain status quo qua the suit property i.e. Flat No. M1-B3, MIG Flats, Jhulelal Appartment, Pitam Pura, Delhi-110034 till next date of hearing. It is clarified that except these two persons as specified above and the plaintiff , no other person shall be allowed to reside in the suit property. Plaintiff shall clear all the arrears of rent, maintenance charges, electricity and water charges within 15 days from today.

Put up for further proceedings before the concerned court on **06.07.2020.**

**Let the digitally signed scanned order be sent by E-mail to [rohiniCourts-di@nic.in/](mailto:rohiniCourts-di@nic.in) [courtrohini@gmail.com](mailto:courtrohini@gmail.com). In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned party and their counsels.**

**DUTY JUDGE,  
NORTH WEST DISTRICT, ROHINI COURTS,  
DELHI/13.05.2020**

**HEARING THROUGH VIDEO COFERENCING**

**Bail Application No. 966/20  
State Vs.Mubashir  
FIR NO.648/18  
PS :Shalimar Bagh  
U/S.302/452/34 IPC**

**13.05.2020**

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

**This is an interim bail application moved on behalf of accused Mubashir .**

Present: Ms.Raj Rani Kataria, Ld. Substitute APP for the State.  
Sh. Mahesh, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that mother of the applicant/ accused has expired on 09.05.2020. Thus, he be released on interim bail to perform last rites of his mother.

Heard. Perused the report of the IO. There is no report of the IO regarding the factum of death of mother of the accused/ applicant.

Let the report be called in this regard for 16.05.2020 as requested through WhatsApp on the mobile phone number of concerned Naib Court.

**Let the digitally signed scanned order be sent by E-mail to [rohnicourts-di@nic.in](mailto:rohnicourts-di@nic.in)/ [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to all concerned.**

**DUTY JUDGE,  
NORTH WEST DISTRICT, ROHINI COURTS,  
DELHI/13.05.2020**

**HEARING THROUGH VIDEO COFERENCING**

**Bail Application No. 963/20  
State Vs.Pankaj  
FIR NO.02/2020  
PS : Raj Park  
U/S. 307/323/302/147/148/149/34 IPC &  
25/27 Arms Act**

**13.05.2020**

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

**This is an interim bail application moved on behalf of accused Pankaj.**

Present: Ms.Raj Rani Kataria, Ld. Substitute APP for the State.

Sh. Pankaj Verma, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that father of the applicant/ accused has expired on 30.04.2020. His last rites are to be performed on 15.05.2020. It is prayed that he be released on interim bail to perform last rites of his father.

Heard. Perused the report of the IO. There is no report of the IO regarding the factum of death of father of the accused/ applicant.

Let the report be called in this regard for 14.05.2020 as requested through WhatsApp on the mobile phone number of concerned Naib Court.

**Let the digitally signed scanned order be sent by E-mail to [rohnicourts-di@nic.in](mailto:rohnicourts-di@nic.in)/[courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to all concerned.**

**DUTY JUDGE,  
NORTH WEST DISTRICT, ROHINI COURTS,  
DELHI/13.05.2020**

**HEARING THROUGH VIDEO COFERENCING**

**Bail Application No. 963/20  
State Vs.Pankaj  
FIR NO.02/2020  
PS : Raj Park  
U/S. 307/323/302/147/148/149/34 IPC &  
25/27 Arms Act**

**13.05.2020**

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

**This is an interim bail application moved on behalf of accused Pankaj.**

Present: Ms.Raj Rani Kataria, Ld. Substitute APP for the State.

Sh. Pankaj Verma, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that father of the applicant/ accused has expired on 30.04.2020. His last rites are to be performed on 15.05.2020. It is prayed that he be released on interim bail to perform last rites of his father.

Heard. Perused the report of the IO. There is no report of the IO regarding the factum of death of father of the accused/ applicant.

Let the report be called in this regard for 14.05.2020 as requested through WhatsApp on the mobile phone number of concerned Naib Court.

**Let the digitally signed scanned order be sent by E-mail to [rohnicourts-di@nic.in](mailto:rohnicourts-di@nic.in)/ [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to all concerned.**

**DUTY JUDGE,  
NORTH WEST DISTRICT, ROHINI COURTS,  
DELHI/13.05.2020**

**HEARING THROUGH VIDEO COFERENCING**

**Bail Application No. 895/20  
State Vs. Rajesh @ Prem  
FIR NO. 72/10  
PS : Keshav Puram  
U/S. 186/353/307/34 IPC  
& 25/27/54/59 Arms Act**

**13.05.2020**

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

**This is an interim bail application moved on behalf of accused Rajesh @ Prem.**

Present: Ms. Raj Rani Kataria, Ld. Substitute APP for the State.  
Sh. Kundan Kumar, Ld. Defence Counsel for the accused.

The application has been put up to verify the status of the applicant as to whether accused Rajesh @ Prem is on bail in the present FIR No.72/10.

As per record file, the accused Rajesh @ Prem was released on bail by the Ld. Predecessor vide order dated 10.05.2016 and he has furnished the bail bond on 29.07.2016.

Let the copy of the order dated 10.05.2016 and copy of the bail bond furnished be sent to the Jail Superintendent.

The application is disposed off.

**Let the digitally signed scanned order be sent by E-mail to [rohiniCourts-di@nic.in/](mailto:rohiniCourts-di@nic.in) [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to all concerned.**

**DUTY JUDGE,  
NORTH WEST DISTRICT, ROHINI COURTS,  
DELHI/13.05.2020**

**HEARING THROUGH VIDEO COFERENCING**

**Bail Application No. 938/20  
State Vs. Rajiv Kumar Mishra  
FIR NO.134/20  
PS : Aman Vihar  
U/S. 452/323/427/506/34 IPC**

**13.05.2020**

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

**This is an interim bail application moved on behalf of accused Rajiv Kumar Mishra .**

Present: Ms.Raj Rani Kataria, Ld. Substitute APP for the State.  
Sh. Vivek Choudhary, Ld. Defence Counsel for the accused.

Anticipatory bail is sought on the ground that applicant has every apprehension of his arrest. It is argued that accused has been falsely implicated in the present matter.

Heard Ld. Defence Counsel and perused the report of the IO. Considering the current pandemic situation of COVID 19, applicant is directed to join the investigation immediately. In the event of arrest, 10 days prior notice be given to the applicant by the IO.

**Let the digitally signed scanned order be sent by E-mail to [rohnicourts-di@nic.in](mailto:rohnicourts-di@nic.in)/[courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to all concerned.**

**DUTY JUDGE,  
NORTH WEST DISTRICT, ROHINI COURTS,  
DELHI/13.05.2020**

**HEARING THROUGH VIDEO COFERENCING**

**Bail Application No. 845/20  
State Vs. Ram Chander  
FIR NO.331/19  
PS : Budh Vihar  
U/S. 376/354/506/34 IPC &  
Section 10 of POCSO Act**

**13.05.2020**

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld.Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

**This is an interim bail application moved on behalf of accused Ram Chander.**

Present: Ms.Raj Rani Kataria, Ld. Substitute APP for the State.  
Sh. Ghanshyam Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that applicant/ accused is sole bread earner of his family and needs to support his family. It is argued by the Ld. Defence Counsel that the only offence which is attracted against the applicant/ accused is U/s. 354 IPC and 10 POCSO Act. The allegations U/s.376 IPC are against co-accused. Thus, it prayed that he be released on interim bail considering the pandemic situation of COVID 19.

During arguments, Ld. Defence counsel has admitted that no charge has been framed against the accused persons and the FIR is U/S. 376/354/506/34 IPC & Section 10 of POCSO Act

Ld. Substitute APP has vehemently opposed the present bail application on the ground that there are serious allegations against the accused. Further, the case of the accused does not fall under the relaxation issued by the Hon'ble High Court of Delhi in the minutes of meeting dated 07.04.2020.

Heard. Perused the report of the IO. Considering the gravity of the offence, no ground is made out to release the accused on interim bail. Application is dismissed.

**Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/ courtrohini@gmail.com](mailto:rohincourts-di@nic.in/courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.**

**DUTY JUDGE,  
NORTH WEST DISTRICT, ROHINI COURTS,  
DELHI/13.05.2020**

**HEARING THROUGH VIDEO COFERENCING**

**Bail Application No. 901/20  
State Vs. Ranjeet @ Bhagat  
FIR NO. 723/16  
PS :Keshav Puram  
U/S. 302/34 IPC**

**13.05.2020**

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

**This is an interim bail application moved on behalf of accused Ranjeet @ Bhagat .**

Present: Ms.Raj Rani Kataria, Ld. Substitute APP for the State.  
Sh. Amit Chobey, Ld. Defence Counsel for the accused.

The information of the Jail Superintendent has been received regarding medical condition of the accused/ applicant Ranjeet @ Bhagat.

Ld. Substitute APP has vehemently opposed the present bail application on the ground that there are serious allegations against the accused. Further, the case of the accused does not fall under the relaxation issued by the Hon'ble High Court of Delhi in the minutes of meeting dated 07.04.2020.

Heard. Considering the gravity of the offence and the fact that as per the report of the Jail Superintendent, accused/ applicant has refused to go to any outside hospital and at present his general condition is stable and all the prescribed medicines are being provided to him from the jail dispensary itself, no ground is made out to release the accused on interim bail. Application is dismissed.

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**be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to all concerned.**

**DUTY JUDGE,  
NORTH WEST DISTRICT, ROHINI COURTS,  
DELHI/13.05.2020**

**HEARING THROUGH VIDEO COFERENCING**

**Bail Application No. 968/20  
State Vs. Sagar Yadav  
FIR NO.648/18  
PS :Shalimar Bagh  
U/S.302/34 IPC**

**13.05.2020**

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

**This is an interim bail application moved on behalf of accused Sagar Yadav .**

Present: Ms.Raj Rani Kataria, Ld. Substitute APP for the State.

Sh. Ashok Chikara, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that grandfather of applicant / accused has expired on 12.05.2020. The applicant being the only grandson is required to perform last rites of the grandfather. Thus, he be released on interim bail considering the pandemic situation of COVID 19.

During arguments, Ld. Defence Counsel has admitted that father of the applicant i.e. son of deceased is still alive.

Ld. Substitute APP has vehemently opposed the present bail application on the ground that there are serious allegations against the accused. Further, the case of the accused does not fall under the relaxation issued by the Hon'ble High Court of Delhi in the minutes of meeting dated 07.04.2020.

Heard. Perused the report of the IO. Considering the gravity of the offence, no ground is made out to release the accused on interim bail. Application is dismissed.

**Let the digitally signed scanned order be sent by E-mail to [rohnicourts-di@nic.in/](mailto:rohnicourts-di@nic.in/) [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to all concerned.**

**DUTY JUDGE,  
NORTH WEST DISTRICT, ROHINI COURTS,  
DELHI/13.05.2020**

**HEARING THROUGH VIDEO COFERENCING**

**Bail Application No.960/20  
State Vs. Sunny @ Tinga  
FIR NO. 78/18  
PS : Aman Vihar  
U/S. 392/397/413/34 IPC**

**13.05.2020**

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

**This is an interim bail application moved on behalf of accused Sunny @ Tinga.**

Present: Ms.Raj Rani Kataria, Ld. Substitute APP for the State.

Sh. Mahesh Chandra, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground of medical condition of the father and grandmother of the applicant/ accused. It is prayed that he be released on interim bail considering the pandemic situation of COVID 19.

As per report of the IO, the medical documents filed alongwith the application could not be verified. Further, it is stated that the father and grandmother of applicant are living with his mother and three brothers who can take care of father and grandmother of accused/ applicant.

Heard. In view of the report of the IO, no circumstances exhibiting urgency pertaining to the accused during this extraordinary period is shown, hence, no ground is made out to release the accused on interim bail. Application is dismissed.

**Let the digitally signed scanned order be sent by E-mail to [rohiniCourts-di@nic.in/](mailto:rohiniCourts-di@nic.in) [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to all concerned.**

**DUTY JUDGE,  
NORTH WEST DISTRICT, ROHINI COURTS,  
DELHI/13.05.2020**

**HEARING THROUGH VIDEO COFERENCING**

**Bail Application No. 962/20  
State Vs. Surjeet @ Hauaa  
FIR NO. 952/18  
PS : Sultan Puri  
U/S. 392/394/397/34 IPC  
JC since 28.11.2018**

**13.05.2020**

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

**This is an interim bail application moved on behalf of accused Surjeet @ Hauaa Through Delhi Legal Services Authority, North West District, Rohini, Delhi , but not as per the guidelines of HPC of Hon'ble High Court of Delhi.**

Present: Ms.Raj Rani Kataria, Ld. Substitute APP for the State.  
Sh.Gurtinder Singh, Ld. Legal Aid Counsel for the accused.

The interim bail is sought on the ground that the daughter of the applicant/ accused has expired on 18.04.2020.

Heard. Perused the report of the IO. As per report of the IO, accused is involved in 36 cases of similar nature. He is a habitual offender. No ground of urgency has been shown by the applicant/ accused. No ground is made out to release the accused on interim bail. Application is dismissed.

**Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in)/[courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to all concerned.**

**DUTY JUDGE,  
NORTH WEST DISTRICT, ROHINI COURTS,  
DELHI/13.05.2020**

**HEARING THROUGH VIDEO COFERENCING**

**Bail Application No.961/20  
State Vs. Umed  
FIR NO. 214/20  
PS : Aman Vihar  
U/S. 307 IPC & 25/27 Arms Act**

**13.05.2020**

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

**This is an anticipatory bail application moved on behalf of accused Umed.**

Present: Ms.Raj Rani Kataria, Ld. Substitute APP for the State.  
Ms. Chitra Goswami, Ld. Defence Counsel for the accused.

Anticipatory bail is sought on the ground that applicant has every apprehension of his arrest. It is argued that accused has been falsely implicated in the present matter.

Heard Ld. Defence Counsel and perused the report of the IO. Considering the current pandemic situation of COVID 19, applicant is directed to join the investigation immediately. In the event of arrest, 10 days prior notice be given to the applicant by the IO.

**Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in)/ [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to all concerned.**

**DUTY JUDGE,  
NORTH WEST DISTRICT, ROHINI COURTS,  
DELHI/13.05.2020**

**HEARING THROUGH VIDEO COFERENCING**

**Bail Application No.965/20  
State Vs.Yogesh @ Yogi  
FIR NO.56/16  
PS :Kanjhawala  
U/S.302/365/201/120B/34 IPC  
& 25/54/59 Arms Act  
JC since10.06.2020**

**13.05.2020**

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

**This is an interim bail application moved on behalf of accused Yogesh @ Yogi .**

Present: Ms.Raj Rani Kataria, Ld. Substitute APP for the State.  
Sh. Gajraj Singh, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that applicant/ accused is suffering from T.B. It is argued by the Ld. Defence Counsel that as per the guidelines of the H.P.C. of Hon'ble High Court of Delhi, since accused is suffering from T.B., he be released on interim bail considering the pandemic situation of COVID 19. He further submits that the name of the accused/ applicant is featuring in the list of UTPs prepared by the Jail Authorities in this regard.

Heard. In view of the submissions of the Ld. Defence Counsel, let report be called from the Jail Superintendent for 15.05.2020.

**Let the digitally signed scanned order be sent by E-mail to [rohiniCourts-di@nic.in/](mailto:rohiniCourts-di@nic.in) [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to all concerned.**

**DUTY JUDGE,  
NORTH WEST DISTRICT, ROHINI COURTS,  
DELHI/13.05.2020**

**HEARING THROUGH VIDEO COFERENCING**

**State Vs. Deepak**

**FIR NO. 66/20**

**PS : Bharat Nagar**

**U/S. 363/366/376 IPC r/w Section 6 POCSO Act**

**13.05.2020**

**In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.**

**This is interim bail application of accused Deepak.**

**Present: Ms. Raj Rani Kataria, Ld. APP for the State.**

**Sh. Brajesh Pandey, Ld. Defence Counsel for the accused.**

**The interim bail of accused is sought on the ground that family members of the accused are not feeling well. It is submitted that accused has been falsely implicated in the present matter by the parents of the complainant. It is submitted that as per the statement of the complainant u/S 164 Cr.P.C., she herself accompanied the accused and voluntarily married with him. Further, as per the aadhar card of the prosecutrix, her DOB is of year 2000. Hence, no provisions of POCSO Act are attracted.**

**Heard ld. Defence counsel and perused the report of the IO as well as the statement of the prosecutrix u/S 164 Cr.P.C. and the aadhar card of the prosecutrix filed alongwith the application.**

As per the aadhar card, the DOB of the prosecutrix is stated to be of the year 2000, hence she was more than 18 years of age on the date of alleged offence. As per the report of the IO, parents of the prosecutrix have submitted the school document wherein the year of birth of prosecutrix is mentioned as 2003. The said document is yet to be verified.

In view of the statement of the prosecutrix u/S 164 Cr.P.C., the DOB as mentioned on the aadhar card and the submissions made by the Id. APP, applicant/accused Deepak is admitted on interim bail for a period of **45 days** from the date of his release subject to furnishing PB/SB in sum of **Rs. 20,000/-** to the satisfaction of concerned Jail Superintendent. In case accused/applicant is unable to furnish the surety bond, he be released subject to furnishing personal bond to the satisfaction of concerned Jail Superintendent.

**Application is disposed off accordingly.**

**Copy of this order be sent to the Jail Superintendent for information and necessary action. Copy of this order be sent to the IO/SHO for information and record and be also sent to the Id. Defence counsel by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.**

**DUTY JUDGE  
NORTH WEST DISTRICT,  
ROHINI COURTS,  
DELHI / 13.05.2020**

**HEARING THROUGH VIDEO COFERENCING**

**State Vs. Jagmati**

**FIR NO. 346/19**

**PS : Kanjhawla**

**U/S. 498A/304B/201/34 IPC**

**13.05.2020**

**In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.**

**This is an interim bail application moved on behalf of accused Jagmati Through Delhi Legal Services Authority, North West District, Rohini, Delhi, but not as per the guidelines of HPC of Hon'ble High Court of Delhi.**

**Present: Ms. Raj Rani Kataria, Ld. APP for the State.**

**Sh. Jasvinder Singh, Ld. Defence Counsel for the accused.**

Interim bail is sought on the ground of medical issues, however, no medical documents have been filed alongwith the application. The case of accused is not covered within the ambit of guidelines issued by HPC of Honorable High Court of Delhi. There are no circumstances exhibiting urgency pertaining to the accused during this extraordinary period.

**The application is dismissed accordingly.**

**Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.**

**DUTY JUDGE  
NORTH WEST DISTRICT,  
ROHINI COURTS,  
DELHI / 13.05.2020**

**HEARING THROUGH VIDEO COFERENCING**

**State Vs. Ratnesh**

**FIR NO. 56/20**

**PS : Rani Bagh**

**U/S. 363/376 IPC r/w S. 6 POCSO Act**

**13.05.2020**

**In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.**

**Present: Ms. Raj Rani Kataria, Ld. APP for the State.**

**Sh. Kuldeep Singh, Ld. Defence Counsel for the accused.**

**IO ASI Geeta is present.**

Ld. Defence counsel has sought for rectification in the custody warrant of the accused wherein the year of the FIR is wrongly mentioned as 2019 instead of 2020. It is further submitted that even in the order dated 05.05.2020 passed by ld. ASJ, Sh. Bhupinder Singh, section of POCSO Act has not been mentioned. It is submitted that in his previous application he inadvertently failed to mention the relevant sections under the POCSO Act.

It is submitted by the IO that correct FIR no. is 56/2020 and it is u/S 363/376 IPC r/w Section 6 POCSO Act.

It is submitted by ld. Defence counsel that the victim had appeared before the court of Sh. Bhupinder Singh, ld. ASJ on 05.05.2020 and had stated that she has no objection if the accused be released on bail and on this ground the bail was granted.

When he was asked about the age of the victim, ld. Defence counsel submitted that age of the victim is 14 years.

At this stage, the application is vehemently opposed by ld. APP for the State stating that the consent of the minor child of 14 years of age is immaterial and considering the gravity of offence, the application needs to be dismissed. It

is further argued that ld. Defence counsel has deliberately not specified the Section 6 of POCSO Act in the previous application. Further, the case of the accused is not covered under the relaxation given by Honorable High Court of Delhi in the meeting dated 07.04.2020.

Heard, ld. Defence counsel, ld. APP for the State and perused the order dated 05.05.2020 and report of the IO. On perusal of the order dated 05.05.2020 it is evident that ld. Defence counsel did not disclose that the accused is also charged for the offence u/S 6 POCSO Act. As per the guidelines of HPC of Honorable High court of Delhi, no bail is to be granted in such offences. Further the consent of the 14 years old child is immaterial.

**No ground is made out for grant of bail. Application is dismissed accordingly.**

**Copy of this order be sent to the Jail Superintendent for information and necessary action. Copy of this order be sent to the IO/SHO for information and record and be also sent to the ld. Defence counsel by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.**

**DUTY JUDGE  
NORTH WEST DISTRICT,  
ROHINI COURTS,  
DELHI / 13.05.2020**